

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 396 OF 2017 & IA No. 852 OF 2017

APL No. 397 OF 2017 & IA No. 849 OF 2017

Dated: 21st October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

APL No. 396 OF 2017 & IA No. 852 OF 2017

M/s S.P.S. Steel Rolling Mills Ltd. Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ajay Vaidya for A1

Counsel for the Respondent(s) : Pradeep Misra for R1
Anand K. Ganesan for R2
Swapna Seshadri for R2

APL No. 397 OF 2017 & IA No. 849 OF 2017

M/s Asian Concretes and Cement (P) Ltd. Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ajay Vaidya for A1

Counsel for the Respondent(s) : Pradeep Misra for R1
Anand K. Ganesan for R2
Swapna Seshadri for R2

ORDER

Four weeks' time is granted to file rejoinder i.e. on or before 20.11.2019 after duly serving copy on the other side, failing which the same shall be taken as nil.

List the matters on **25.11.2019.**

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR